

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (Ins) No. 1520 of 2019

IN THE MATTER OF:

Simran Kaur

...Appellant

Versus

Haiko Logistics India Pvt. Ltd

...Respondent

Present:

For Appellant:- Mr. Abhirup Das Gupta with Mr. Ishaan Duggal and Mr. Amit Anand, Advocates.

For Respondent:

O R D E R

17.02.2020 At the request of the Learned counsel for the Respondent for filing reply, one week's time is granted to file Reply from today. The Learned counsel for the Respondent is directed to serve a copy of Reply three days well in advance to the Appellant side. For filing of Rejoinder of the Appellant, if any, three days' time is granted thereafter.

Post the Appeal on **05th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreasha Merla]
Member (Technical)

RK/nn